GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:7445
ANSWERED ON:22.05.2012
JUDGEMENT ON USE OF FORCE
Mahato Shri Narahari;Roy Shri Nripendra Nath;Singh Smt. Meena

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Supreme Court has recently given its judgement on the use of force by the Delhi Police on peaceful agitators who had gathered in large numbers at the Ram Lila Ground in the National Capital Territory of Delhi;
- (b) if so, the details thereof; and
- (c) the action taken by the Government on the directions issued by the Supreme Court in this regard alongwith the action taken against the responsible police officials?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): The supreme Court in its judgment dated the 23rd of February, 2012, has directed disciplinary action against erring officers/personnel of Delhi Police, who were violent and inflicted cane injuries. Delhi Police has constituted a fact-finding committee to conduct the preliminary enquiry and identify the erring officers and recommend the nature of departmental action to be taken against each officer in compliance with the order of the Court. Besides, as per the directions of the Court, a fresh FIR No. 24/12 u/s 336 IPC has been registered on 09.03.2012 at Police Station Kamla Market and instructions have been issued to police personnel by Delhi Police vide circular dated 16.03.2012 to follow established SOPs and prepare the dispersal plan while taking such action.